- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether Government would consider fears of all sections of the society including the leading religious outfits/groups in the country before reviewing the law;
 - (e) whether the Delhi High Court has also given verdict on legality of Section 377 of IPC;
 - (f) if so, the details thereof; and
 - (g) by when Government proposes to take a review of the law in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (g) Delhi High Court in its recent judgment on the Writ Petition (Civil) No. 7455 of 2001 filed by an NGO, has, inter alia, ruled that Section 377 of IPC, insofar as, it criminalizes consensual sexual acts of adults in private, is violative of Articles 21, 14 and 15 of the Constitution. The order of the Delhi High Court has been challenged in the Supreme Court of India by Suresh Kumar Kaushal & another. As such, the matter is sub-judice.

Relaxing the license regime for protected/restricted areas

2017. DR. E.M. SUDARSANA NATCHIAPPAN:

SHRI SANTOSH BAGRODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is cognizant of long standing demand of relaxing the license regime for protected/restricted areas to promote tourism;
 - (b) if so, to what extent such restrictions will be relaxed; and
 - (c) whether such relaxation is likely to be used by insurgent groups?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There have been demands from some State Governments/Union Territories to relax the Protected Area/Restricted Area regime in their respective States/UTs, with a view to promote tourism. The proposals received from the concerned State Governments/UT Administrations are examined in detail in consultation with concerned State Govts./UTs and Ministries/Departments and Agencies, with due emphasis on security concerns.

Only those recommendations for relaxation in PAP/RAP regime are accepted wherein it is ensured that the concerned State Govt./UT has the requisite infrastructure and capability in place to effectively monitor and regulate the relaxation granted without compromising on security concerns.

Action Plan-II to deal with security challenges

2018. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has recently announced Action Plan-II to deal with the security challenge facing the country;
 - (b) if so, the details thereof;

- (c) whether the Central Paramilitary Forces have been given more powers and modernized to deal with the security challenges; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. The Action Plan-II of the Ministry of Home Affairs to strengthen Police and Intelligence machinery includes, inter-alia, initiatives gearing up intelligence machinery, sharing of intelligence and operational co-ordination between different agencies of the Central and the State Governments; establishment of online, dedicated and secure connectivity between designated Members of Multi-Agency Centre (MAC), MAC and the Subsidiary Multi-Agency Centres (SMACs) in 30 important identified locations and between the SMACs and the State Special Branches to enhance the level of preparedness and upgrade the security infrastructure; modernizing, strengthening and up-gradatlon of the State Police and security forces; operationalisation of NSG hubs in 4 locations; activation of the National Investigation Agency; setting up of National Counter Terrorism Centres strengthening of Narcotic Control Bureau; creation of Special Tactical Wing at National Police Academy (NPA) in Hyderabad; Setting up of Counter insurgency and Anti Terrorism Schools; expediting procurement of equipment and weaponary; etc.

(c) and (d) Funds are released for modernization of the Central Paramilitary Forces (CPMFs) under the Police Modernization Scheme. An amount of Rs.506.67 crores has been allotted for the Modernization Plan under BE for the year 2009-10. Action Plan of all the CPMFs have been approved. The actual procurement is an ongoing process.

Recently, the National Security Guard has been given powers to requisition aircraft from registered operators for public service.

Terrorists from across the border

2019. SHRI BRIJ BHUSHAN TIWARI:

SHRI JANESHWAR MISHRA:

SHRI BHAGWATI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that around two hundred terrorists have entered into the country from across the border; and
- (b) if so, the details of action being made by Government to arrest them and to prevent such infiltration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government is seized of the problem of illegal trans-border movements of persons. The border guarding forces have been deployed on the international border for round the clock surveillance and they take all effective steps and preventive measures to stop

Original notice of the question was received in Hindi.